



2026:AHC-LKO:22267

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2057 of 2026

Rambind @ Ramoo Bind And 2 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ashok Kumar Singh
Counsel for Opposite Party(s)	:	G.A., Ashish Kumar Tiwari

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

On 27.02.2026, the following order was passed:-

- "1. Learned counsel for the parties states that the matter has been compromised.
2. In view thereof, the parties are directed to appear before the trial Court concerned for verification of the compromise on 17.03.2026.
3. Trial Court shall verify the same and send the report to this Court by the next date fixed.
4. List on 30.03.2026 alongwith the report.
5. Till the next date of listing, no coercive action shall be taken against the applicant in pursuance to FIR No.414 of 2016, P.S. Sarojni Nagar, District Lucknow.
6. Office is directed to return the original compromise deed, if any, to the counsel for the applicant on his moving an appropriate application for its verification before the trial Court, by retaining a photocopy thereof on record. "

In-compliance of the order aforesaid, the verification report dated 17.03.2026 has been sent by the trial court.

From perusal of the same, it is apparent that the compromise deed dated 06.01.2026 has duly been verified.

Heard learned counsel for the applicants, learned A.G.A. for the State, learned counsel for the opposite party no. 2 and perused the material placed on record.

By means of the instant application, the applicants have prayed to quash the entire proceedings of Criminal Case No. 4305749 of 2016: State Versus Ram Bind and another, arising out of Case Crime No. 414 of 2016, under

sections-420, 467, 468, 471, 379, 411 IPC and 65, 67 I.T. Act relating to Police Station- Sarojni Nagar, District- Lucknow, pending in the court of learned Special Chief Judicial Magistrate, Lucknow as well as impugned chargesheet no. 01/16, dated 13.12.2016 as well as supplementary impugned chargesheet no. 03/22, dated 11.04.2022 submitted against the petitioners, under sections-420, 467, 468, 471, 379, 411 IPC and 65, 67 of I.T. Act.

Learned counsel for the applicants submits that due to certain misunderstanding, the instant F.I.R. was lodged against the applicants. He added that later on, the parties sat together and have amicably settled their disputes, which has been reduced in writing on 06.01.2026. Thereafter, the applicants filed an Application U/S 482 No. 2057 of 2026 wherein this Court vide order dated 27.02.2026 has directed the trial court to verify the said compromise deed and in compliance thereof, the compromise deed was verified on 17.03.2026. He submits that now there is no dispute in between the parties and they have settled their dispute. He submits that further criminal proceedings in the instant matter would amount to harassment and, thus, the instant criminal proceedings against the applicants may be quashed.

Learned counsel for the opposite party no. 2 has also supported the version of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no.2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

Learned counsel for the State has no objection to the submissions aforesaid.

Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 06.01.2026 and said compromise has been verified on 17.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal proceedings against the applicants.

In view of the above, as the applicants and opposite parties have entered into compromise on 06.01.2026 and no grievance remains to be agitated and, as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgments of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003) 4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation (2008) 9 SCC 677; Manoj Sharma Vs. State and others, (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others**

Vs. State of Punjab (2014) 6 SCC 466.

Accordingly, entire criminal proceedings against the applicants in entire proceedings of Criminal Case No. 4305749 of 2016: State Versus Ram Bind and another, arising out of Case Crime No. 414 of 2016, under sections-420, 467, 468, 471, 379, 411 IPC and 65, 67 I.T. Act relating to Police Station- Sarojni Nagar, District- Lucknow, impugned chargesheet no. 01/16, dated 13.12.2016 as well as supplementary impugned chargesheet no. 03/22, dated 11.04.2022, are hereby quashed.

The compromise shall be part of this order.

The application is **allowed** accordingly.

Consigned to the records.

March 30, 2026

Mayank

(Shree Prakash Singh,J.)